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III THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

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Date of Decision: 19.11.97

OA 210/97

Lala Ram, last employed as Sr.Assistant Engineer (Transmission Planning) O/o the T.D.E., Bhilwara Telegraph Division, Bhilwara, r/o 496, Devi Nagar, New Sanganer Road, Sodala, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Department of Telecommunication, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Rajasthan Telecom Circle, Sardar Patel Marg, C-Scheme, Jaipur.
3. General Manager Telecom District, M.I.Road, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.Shiv Kumar

For the Respondents

... Mr.D.K.Arora, Assistant Director
Public Grievances, departmental
representative

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Lala Ram, has filed this application under Section 19 of the Administrative Tribunals Act, 1995, praying for a direction to the respondents to release the benefits mentioned in his representation dated 27.12.95, at Annexure A-2, as also for a direction to pay interest on delayed payment.

2. Heard the learned counsel for the applicant and Mr.D.K.Arora, Assistant Director Public Grievances, departmental representative for the respondents.
3. The learned counsel for the applicant, instead of pressing this application on merits, wants the applicant's representation dated 27.12.95, at Annexure A-2, to be decided through a detailed speaking order. The learned counsel for the applicant has also stated that the aforesaid representation has not so far been decided.
4. This application is therefore disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation dated 27.12.95, at Annexure A-2, through a detailed speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Chitrakar
(GOPAL KRISHNA)
VICE CHAIRMAN

VK